

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/438/2019

PETITION NUMBER : CP(CA)/491/2019

NAME OF THE PETITIONER : Shin Dongcheol

NAME OF THE RESPONDENT(S) : Hankook Matzip Pvt Ltd & 5 others

UNDER SECTION : Sec 241-242 of CA, 2013

ORDER

Ld. Counsel Ms. Amrita Jain for the Petitioner. Ld. Counsel Ms.Muthu Abirami for the Respondent. Ld. Counsel Ms.Nandini Agarwal for ROC.

This is an Application seeking to declare the shares allotted to R5 on 04.07.2018, 18.07.2018 and 09.01.2018 as null and void. In this case, several opportunities were given to both the parties to arrive at a settlement since 2019 and nothing has fructified. The Counsel for the Respondent also stated that the company is not carrying out any business activity since 2021 and sought liquidation of the company. The main prayer before us is only relating to the issue of allotment of shares to R5 and the same has to be decided on merits after hearing both the parties. **Therefore ROC was directed** to submit a report within 4 weeks during the hearing held on 20.03.2024. Till date we have not received any report. **ROC is directed** to submit the report within 2 weeks.

List the matters **for final hearing on 10.07.2024.**

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

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